

1	2	3	4	5	6
5	United Commercial Bank	65.46	33.64	23.88	17.23
6	Canara Bank	55.38	31.10	29.18	14.63
7	United Bank of India	65.00	51.64	75.04	45.32
8	Dena Bank	66.10	40.72	56.87	38.09
9	Syndicate Bank	22.22	3.43	3.03	5.10
10	Union Bank of India	56.80	11.73	12.42	14.16
11	Allahabad Bank	37.50	15.44	36.82	25.17
12	Indian Bank	17.81	2.13	6.75	12.53
13	Bank of Maharashtra	33.69	26.15	41.12	29.41
14	Indian Overseas Bank	43.20	27.09	43.69	33.17
TOTAL --NATIONALISED BANKS		1032.77	540.55	698.49	555.56
1	State Bank of India	459.00	108.00	297.00	250.00
2	State Bank of Bikaner & Jaipur	47.12	9.39	2.83	8.56
3	State Bank of Hyderabad	48.21	13.76	8.20	10.04
4	State Bank of Indore	17.30	0.80	11.71	14.36
5	State Bank of Mysore	17.12	2.12	9.17	5.24
6	State Bank of Patiala	20.08	0.55	7.22	11.50
7	State Bank of Saurashtra	26.81	3.31	3.95	6.23
8	State Bank of Travancore	22.90	10.31	16.56	10.40
TOTAL—S.B.I. GROUP		658.54	148.24	356.64	316.13
TOTAL—PUBLIC SECTOR BANKS		1691.31	688.79	1055.33	871.71

Central Trade Service

476. SHRI SATCHIDANANDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that a Central Trade Service was formed in August, 1977;

(b) whether it is also a fact that the first induction in the service has not taken place so far; and

(c) if so, what are the reasons for the delay and by when the initial induction will take place?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir.

(b) Induction into the Service has not taken place so far.

(c) The Central Trade Service (Group A) Rules finalised in August,

1977 required some minor amendments and these have been since issued. The U.P.S.C. has been advised to finalise the selection/induction of officers for the initial constitution of the Service.

Confirmation of Controllers of Imports and Exports

477. SHRI SATCHIDANANDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state.

(a) whether it is a fact that the Controllers of Imports and Exports appointed directly by the Union Public Service Commission from 1965 onwards have still not been confirmed;

(b) if so, what is their number; and

(c) what are the reasons for not confirming them for such a long time?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b) Four Controllers have been confirmed, 85 are yet to be confirmed.

(c) The reason for not confirming is that the Seniority List of the Controllers of Imports & Exports had to be revised in consultation with the U.P.S.C. The Seniority List has since been finalised and issued on 11-9-1978 and the confirmation of eligible officers in the available permanent vacancies is under consideration.

Missing credits in G.P.F. accounts of Government employees

478. SHRI SATCHIDANANDA: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of missing credits in the General Provident Fund accounts of the Central Government employees before the decentralisation of accounts are still pending;

(b) if so, what is the amount involved and the number of employees affected; and

(c) what action Government propose to take to credit this amount to the respective accounts of the employees?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Yes Sir. Total number of missing credits in the Provident Fund Accounts of Central Government employees as on 30-9-1976 when the accounts were decentralised was 3,93,891. The number of unsettled missing credits as on 1-9-1978 was 2,67,561.

(b) The information is not readily available. The collection of information will necessitate review of a large number of Provident Fund Accounts of Central Government employees. It is considered that the time and effort involved in collection of the information may not be commensurate with results likely to be achieved.

(c) Every effort is being made to trace the missing credits in the subscribers accounts by reference to the Accountants General as well as the Drawing Officers concerned. Powers have also been delegated to Pay and Accounts Officers for adjusting missing credits on the basis of collateral evidence, and where this is not available, on the basis of affidavits to be obtained from the subscribers.

Gold jewellery export replenishment scheme

479. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government had authorised that State Bank of India to sell pure gold at the rate of Rs. 580 per 10 grams to the holders of release orders under the Gold Jewellery Export Replenishment Scheme which came into operation from the 21st August, 1978; and

(b) if so, what is the quantity of gold so far sold under this Scheme?